

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1110

ANSWERED ON:15.11.2010

RURAL DEVELOPMENT PROJECTS AND SCHEMES

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the rural development projects and schemes submitted by the State Governments during the last three years, year-wise and State-wise;
- (b) the details of the schemes/projects cleared/sanctioned, State-wise including Gujarat, Himachal Pradesh and Madhya Pradesh;
- (c) the details of the funds allocated, released and utilized by the State Governments for various rural development schemes during the last three years and the current year, State-wise and scheme-wise;
- (d) the number of projects/schemes pending for approval together alongwith the reason for keeping them pending; and
- (e) the time by which these are likely to be sanctioned/approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) & (b): As per the procedure laid down in the programme guidelines, the State Governments and Union Territory Administrations are required to submit proposals for release of funds under all rural development programmes. The project based schemes of the Ministry of Rural Development are special projects of Swarnjayanti Gram Swarozgar Yojana (SGSY), Pradhan Mantri Gram Sadak Yojana(PMGSY), Integrated Watershed Management Programme (IWMP) and Total Sanitation Campaign(TSC). State-wise details of projects sanctioned are given at Annexure - I.

(c): State-wise central allocation, funds released and utilized under major rural development programmes namely Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarnjayanti Gram Swarozgar Yojana (SGSY), Indira Awaas Yojana(IAY) and National Rural Drinking Water Programme(NRDWP) during the last three years (2007-08, 2008-09 and 2009-10) and current financial year 2010-11 (up to September, 2010) are given at Annexure-II.

(d) & (e): The project proposals received from the state governments are examined with reference to the programme guidelines. The proposals which fulfill the criteria are placed before the Project Approval/Sanction Committee. The shortcoming in submission of proposals, if any, is communicated to the respective state government(s) for necessary action and the proposals are considered for approval, thereafter.